

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU

[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.04
I.A. Nos.427 & 434/2024 in
C.P. (IB) No.55/BB/2024

IN THE MATTER OF:

GLAS Trust Company LLC	...	Petitioner
Vs.		
M/s. Think & Learn Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 03.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Udaya Holla (Sr. Adv.), Shri V. Srinivasa Raghavan (Sr. Adv.), Shri M. Nikhilesh R., Shri Avinash B., Shri Tejas Shetty,
For the Respondent	:	Shri Dhyan Chinnappa (Sr. Adv.), Shri K.G. Raghavan (Sr. Adv.) & Shri Yashowardhan SNV

ORDER

1. Heard the Ld. Counsels for the parties.
2. The matter is argued by Shri Udaya Holla & Shri V. Srinivasa Raghavan, Ld. Senior Counsels who appeared for the Petitioner in the main C.P. and the Applicant in I.A. No.434/2024.
3. Shri K.G. Raghavan, Ld. Senior Counsel appeared for the Responder in the main C.P. and Applicant in I.A. No.427/2024 is also heard and requested two days' time to get instructions from the client regarding to furnish undertaking of the Corporate Debtor to not to alienate the assets of the Company in any manner till the disposal of the main C.P.
4. Accordingly, list the matter along with I.A.s on **09.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)